

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF Gensol EV Lease Limited (Under CIRP)**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Gensol EV Lease Limited
2.	Date of incorporation of corporate debtor	24.05.2023
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U77100GJ2023PLC141416
5.	Address of the registered office and principal office (if any) of corporate debtor	Westgate Business Bay, 15 <sup>th</sup> Floor, A Block, Makarba, Jodhpur Char Rasta, Ahmedabad, Gujarat-380015
6.	Insolvency commencement date in respect of corporate debtor	13.06.2025
7.	Estimated date of closure of insolvency resolution process	10.12.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Keshav Khaneja IBBI/IPA-002/IP- N01131/2021-2022/13759
9.	Address and e-mail of the interim resolution professional, as registered with the Board	khanejakes@gmail.com C-7, Parth Apartment, Ramdev Nagar, Satellite, Ahmedabad-380015
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirpgensolev@gmail.com 824, 1st Floor, Sector-14, Gurugram-122001
11.	Last date for submission of claims	27.06.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Gensol EV Lease Limited (Under CIRP) on 13.06.2025



The creditors of Gensol EV Lease Limited (Under CIRP), are hereby called upon to submit their claims with proof on or before 27.06.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [N.A.] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Keshav Khaneja

Date : 14.06.2025,

Place : Ahmedabad

